[श्रीमती कुमुदबेन मणिशंकर जोशी]

हो रही है । हर जगह उसका प्रचार हो रहा है तो क्या हम गलत और गंदी बात सदन मे उठा रहे हैं, क्या हम झूठी बात उठा रहे है, सदन के सामने, जनता के सामने । आप कहते है कि कांति देसाई के संबंध मे नेहरू ने कार्य-वाही नही की, (*Interruptions*) तो हम क्या झूठ बात उठा रहे है । तो इस मामले को लेकर हम जो कह रहे हैं मेरा निवेदन है कि मेरा संदेश आप चेयरमैन तक पहुंचाये, सरकार को कहिए कि बिल्ली की तरह आंखें बंद मत करे । पूरी गवर्नमेंट करप्शन के अंदर पड़ी हुई है, हर एक व्यक्ति करप्शन के अंदर पड़ा हुआ है ।

SHRI NARASINGHA PRASAD NANDA: Sir, I am on a different point of order. I am not going to make any statement regarding the point that was raised before lunch. You will kindly see that a situation is being created as if we have only one issue before this country and no other issue. We have several economic and social issues which are to be brought before the House. Every day we notice that only one point is being discussed and so much time is wasted. After the Chairman has assured that he will give a ruling, there is no point in repeating the same over again let him give a ruling as quickly as possible. My only submission is that the normal business of the House should be allowed to continue. The second point is that after all, we must follow the Parliamentary practice. If an Hon'ble Member is submitting, the other Members should hear him. We should listen to it, whether it comes from the Treasury Benches or from the opposition or from the back benches. Every Member must be allowed to have his say. He should be heard patiently. One may differ from him, but I find that if some member is expressing an opinion which is not palatable to another section of the House, then he is sought to be gagged. I, therefore, request you to kindly control the House and see that all members get a fair share in the proceedings of the House and the normal proceedings of the House is allowed to continue.

SHRI ANANT PRASAD SHARMA: There is no question of a ruling. It is the question of fixing a time and date.

MR. DEPUTY CHAIRMAN: Let us go to the next item.

MOTION FOR ELECTION TO THE RUBBER BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): Sir, I beg to move the following Motion:—

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947 (24 of 1947) read with Rule 4(2) of the Rubber Rules, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the Rubber Board, in the vacancy caused by the resignation of Shrimati Leela Damodara Menon from the membership of the Board."

The question was put and the motion was adopted.

POINTS OF ORDER RELATING TO THE CORRESPONDENCE EXCHANGED BETWEEN THE PRIME MINISTER AND THE FORMER HOME MINISTER—contd.

श्री कल्प नाथ राय : उपसभापति महोदय, मेरा प्वाइन्ट आफ आर्डर सुन लीजिये । मेरा प्वाइन्ट आफ आर्डर यह है कि मैं प्रिविलेज मोशन आपके यहां लाया और सेक्रेटरी-जनरल की तरफ से चिट्ठी मिली कि आपके इस प्रिविलेज मोशन पर हमारी रिजर्वेशन है । हम आपको इसका उत्तर देंगे । हम चाहते है कि इसका हां या ना में उत्तर मिल जाय ।

दूसरी बात यह कहनी है कि यह प्रश्न कोई संसद का नहीं रह गया है और न ही